COVERSHEET FOR THE SUBORDINATE COURTS UNDER THE JURISDICTION OF THE GAUHATI HIGH COURT

3) Who are entitled to free legal services?

Under Section 12 of the Legal Services Authorities Act, 1987, the following sections of society are entitled to free legal services:

- (ix) A member of a Scheduled Caste or Scheduled Tribe.
- (x) A victim of human trafficking or beggar as referred to in Article 23 of the Constitution of India.
- (xi) A woman or a child.
- (xii) A person with disability as defined in Sec. 2 (i) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation), Act, 1995.
- (xiii) A person under circumstances of undeserved want such as being a victim of a mass disaster, ethnic violence, caste atrocity, flood, drought, earthquake or industrial disaster; or,
- (xiv) An industrial workman; or,
- (xv) In custody, including custody in a protective home within the meaning of Sec. 2 (g) of the Immoral Traffic (Prevention) Act, 1956; or in a juvenile home within the meaning of Sec. 2 (j) of the Juvenile Justice Act, 1986; or in a psychiatric hospital or psychiatric nursing home within the meaning of Sec. 2 (g) of the Mental Health Act, 1987; or,
- (xvi) A person in receipt of annual income less than the amount mentioned in the following schedule (or any other higher amount as may be prescribed by the State Government), if the case is before a Court other than the Supreme Court of India and less than ₹5,00,000/-, if the case is before the Supreme Court of India. The income ceiling prescribed u/s 12 (h) of the Legal Services Authorities Act, 1987, for availing free legal services in the States under the jurisdiction of the Gauhati High Court is as below:

SI. No.	State	Income ceiling limit (per annum)
1	Arunachal Pradesh	₹1,00,000/-
2	Assam	₹3,00,000/-
3	Mizoram	₹25,000/-
4	Nagaland	₹1,00,000/-

4) Is a woman irrespective of her income / financial status eligible for free legal aid?

Yes, a woman is eligible to apply for free legal aid by virtue of Sec. 12 (c) of the Legal Services Authorities Act, 1987.

CONTACT DETAILS OF THE DISTRICT LEGAL SERVICES AUTHORIY

E-Mail ID	(to be filled up by the respective DLSA)
Phone No.	(to be filled up by the respective DLSA)
Address	(to be filled up by the respective DLSA)